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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P.NO.77/95 IN
O.A.NO.1179/93

Hon'ble Shri Justice S.C.Mathur, Chairman
Hon'ble Shri K.Muthukumar, Member(A)

New Delhi, this 05th day of July, 1995

Shri Premchand Prasad
s/o Mukti Nath Prasad
r/o Moh. Shiv Puri
GHAZIABAD.

... Applicant

(By Shri G.D.Bhandari, Advocate)

Versus

Union of India-through:
Shri V.K.Agarwal,
General Manager
Northern Railway
Baroda House
New Delhi.

... Respondents

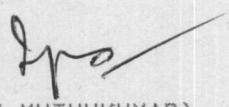
(By Shri H.K.Gangwani, Advocate)

O R D E R (Oral)

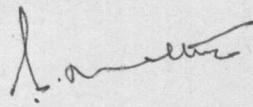
Hon'ble Shri Justice S.C.Mathur, Chairman

Learned counsel for the applicant has stated that the order of the Tribunal has been complied with, although in a malafide manner. He has stated that he is separately assailing that order.

In view of the above, so far as the Contempt Petition is concerned, it is consigned to record. Notice issued is hereby discharged. There shall be no order as to costs.


(K.MUTHUKUMAR)

MEMBER(A)


(S.C.MATHUR)

CHAIRMAN

/RAO/